

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 701 of 2023**

**IN THE MATTER OF:**

**Pawan Kumar Manguturam Bairagra**

**...Appellant**

**Versus**

**Encore Asset Reconstruction Company Ltd.**

**...Respondent**

**Present:**

**For Appellant:** Mr. Krishnendu Datta, Sr. Advocate with Mr. Abhijeet Sinha, Mr. Avi Tandon, Mr. Palash, Advocates

**For Respondent:** Mr. Sudhir Makkar, Sr. Advocate with Mr. Tushar John, Ms. Samya Gupta, Mr. Arjun Maheshwari, Advocates

**ORDER**

**10.07.2023:** Learned Sr. Counsel for the Appellant submits that Appellant has submitted its proposal to the Respondent and they are ready with 10% upfront and another 10% shall be paid within 45 days. He submits that instead of 3 months, they pray for 4 months period for compliance. Learned Sr. Counsel for the Respondent may obtain instructions.

2. The above submissions are without prejudice to the rights and contentions of the parties.

3. As prayed, List this Appeal on **19<sup>th</sup> July, 2023**. Interim Order to continue.

**[Justice Ashok Bhushan]  
Chairperson**

**[Mr. Barun Mitra]  
Member (Technical)**

*Basant/nn*